

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1671/2001
M.A. NO. 1419/2001

New Delhi this the 11th day of July, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI M.P.SINGH, MEMBER (A)

Shri S.V.Nagarajan
S/o Late Shri S.V.Shastri
R/o BB/11-B, D.D.A.Flats, Munirka
New Delhi-110067. ... Applicant

(By Shri O.P.Gehlaut, Advocate)

-versus-

1. Union of India through
The Secretary, Ministry of Finance
Department of Expenditure
North Block, Central Secretariat
New Delhi.
2. The Secretary
Ministry of Industry
Department of Industrial Development
Udyog Bhawan
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

MA No. 1419/2001

We are satisfied with the grounds mentioned in
MA No.1419/2001 seeking condonation of delay in filing
the OA. MA is granted.

OA No. 1671/01

Applicant who belongs to the Indian Cost
Accounts Service (ICAS) was appointed as Member
(Finance) in the Bureau of Industrial Costs & Prices



(2)

under the Department of Industrial Development in the pay scale of Rs.5900-6700 with effect from 31.3.1994 by an order passed on 13.4.1994 at Annexure A/7. He retired on superannuation with effect from 31.1.1998. Applicant during his aforesaid tenure was holding cadre post of Advisor (Cost) in the pay scale of Rs.5900-6700 with effect from 21.7.1989. Aforesaid cadre post of Advisor (Cost) was upgraded to the grade of Additional Chief Advisor (Cost) in the pay scale of Rs. 22400-24500 with effect from 1.1.1996. According to the applicant, certain others belonging to the ICAS, who were junior to him have been accorded the grade of Additional Chief Advisor (Cost) whereas he has been denied the same. One Shri M.L. Mehta who had retired on superannuation with effect from 30.4.1996, by an order passed on 9.8.1999 at Annexure A/1 has been accorded the aforesaid grade of Additional Chief Advisor (Cost) in the pay scale of Rs.22400-24500 with effect from 1.1.1996. Similarly one Shri J.K.Puri who is also junior to the applicant has been accorded the said grade of Additional Chief Advisor (Cost) in the pay scale of Rs.22400-24500 with effect from 16.9.1996, by an order passed on 9.8.1999 at Annexure A/2. Applicant has submitted several representation claiming a similar relief as the one accorded to aforesaid S/Shri M.L.Mehta and J.K.Puri. Some of the representations are to be found at Annexures A/10 to A/14. No decision thereon has so far been taken by the respondents.

In the circumstances, we find that the interest

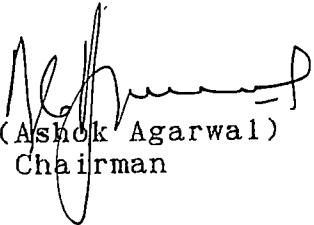


of justice will be duly met by disposing of present OA at this stage itself even without issuance of notices with a direction to the respondents to dispose of the aforesaid representations by passing a speaking and reasoned order and communicate the same to the applicant as expeditiously as possible and in any event within a period of one month from the date of service of this order. We direct accordingly.

Present OA is disposed of in the aforesated terms.


(M.P. Singh)
Member (A)

/sns/


(Ashok Agarwal)
Chairman